

**CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH**

**ORIGINAL APPLICATION NO.170/01103/2019**

**DATED THIS THE 29<sup>TH</sup> DAY OF SEPTEMBER, 2020**

**CORAM:**

**HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)**

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore)

**HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)**

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore)

B.R. Basavaraja

S/o Rangaiah

Aged about 42 years

Working as Branch Post Master (Put off duty)

Agrahara Belaguli Branch Post Office

Nuggehalli 573 131, Hassan District

....Applicant

(By Advocate Shri B.S. Venkatesh Kumar- through video conference)

Vs.

1. Union of India,

Represented by Secretary to Government,

Department of Posts,

Ministry of Communications & Information Technology,

Dak Bhavan, Parliament Street, New Delhi 110 001

2. The Chief Postmaster General,

Karnataka Circle, Palace Road

Bangalore 560 001

3. The Superintendent of Post Offices,

Hassan Division, Hassan 573 201

4. The IA & Asp (HQ)

O/o Supdt of Post Offices,

Hassan Division, Hassan 573 201

5. The Inspector Posts

Channarayapattana Sub Division,

Channarayapattana 573 116

.....Respondents

(By Shri S. Sugumaran, ACGSC - through video conference)

**ORDER (ORAL)****PER: SURESH KUMAR MONGA, MEMBER (J)**

While filing a short reply, the respondents have stated that, during pendency of the Original Application, the inquiry proceedings against the applicant were completed and he has now been removed from the services vide order dated 18.10.2019. Against the said order, the applicant even preferred an appeal on 27.12.2019 which has also been rejected by appellate authority vide order dated 06.02.2020.

2. In view of the aforesaid assertions made in paragraph 4 of the short reply, Shri B.S. Venkatesh Kumar, learned counsel for the applicant, submitted that nothing survives in the present Original Application and, therefore, the same may be disposed of having been rendered infructuous.

He, however, claims a liberty to challenge the orders dated 18.10.2019 and 06.02.2020 passed by the respondents.

3. In view of the above, the Original Application is disposed of having been rendered infructuous. However, the applicant shall be at liberty to file a fresh Original Application in order to challenge the orders dated 18.10.2019 and 06.02.2020 passed by the respondents.

4. No order as to costs.

**(RAKESH KUMAR GUPTA)  
MEMBER (A)**

**(SURESH KUMAR MONGA)  
MEMBER (J)**

**Annexures referred to by the applicant in OA No. 170/01103/2019**

Annexure A1 Copy of the memo dated 02.06.2016  
Annexure A2 Copy of the order dated 24.08.2018 in OA No. 872/2016  
Annexure A3 Copy of the charge memorandum dated 23.09.2016  
Annexure A4 Copy of the order dated 24.08.2018 in OA No. 1033/16  
Annexure A5 Copy of the representation dated 04.05.2019 against the IOs report  
Annexure A6 Copy of the CVC circular dated 18.01.2016

**Annexures referred in the short reply:**

Annexure R1 Copy of the order of removal dated 18.10.2019

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